

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CP No. 1014/2016

IN THE MATTER OF:

IDC Ltd. APPLICANT / PETITIONER
Vs
M/s IL & FS Township & Urban Assets Ltd. RESPONDENT

SECTION:

Under Section 391 to 394 of the Companies Act

Order delivered on 10.08.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (Technical)

For the APPLICANT / PETITIONER :- Mr. Pankaj Kapoor, Mr. Aman Leekha,
Advocates

For the ROC/RD(NR), Delhi :- Mr. Manish Raj, Company Prosecutor

For the OL, Delhi Ms. Chetna Kandpal, Company
Prosecutor

ORDER

Arguments heard in this case. Judgment reserved.

Sd-

(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT

Sd-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)